Name of the corporate debtor: **SHREE RAM URBAN INFRASTRUCTURE LIMITED** Date of commencement of CIRP:6<sup>TH</sup> NOV 2019 ; List of creditors as on: 15<sup>TH</sup> JUNE 2022

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons)

Regulations, 2016(Amount in I)

Sl.	Category of creditor	Summ	nary of claims		ary of claims	Amount	Amount of	Amount	Det	Remar ks,
No.		receive			dmitted	of	claims not	of claims	ails	if any
		No. of	Amount	No. of	Amount o	continge	admitted	under	in	-
		claims		Claim	f claims	nt		verificati	Annex	
				S	admitted	CliiilIIS		OR	ure	
1	Secured financial creditors belonging to any	4	58637592985	2	10087348660	0	0	100873486		PLZ SEE
	class of creditors							60		NOTE
		-	-	-		-	_	-		BELOW
2	Unsecured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	2	NIL
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	0	0	0	0	0	0	0	3	NIL
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	0	0	0	0	0	0	0	4	NIL
5	Operational creditors (Workmen)	0	0	0	0	0	0	0	5	NIL
6	Operational creditors (Employees)	0	0	0	0	0	0	0	6	NIL
7	Operational creditors (Government Dues)	0	0	0	0	0	0	0	7	NIL
8	Operational creditors (other than Workmen and Employees and Government Dues)	0	0	0	0	0	0	0	8	NIL
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	9	NIL
	TOTAL	0	58637592985	0	10087348660	0		100873486 60	0	

NOTE :- A. 1. IRP Team was unable to verify the Claims with the Records of the Corporate Debtor and was prevented from discharging their duties due to total Non co-operation by the Erstwhile Directors/ Promoters of the Corporate Debtor

2. Official Liquidator has not handed over Records/ Documents or assets in this possession and shall hand over the custody of Assets of the CD after reimbursement of their dues as per the orders of Hon'ble High Court, Mumbai

3. No details were therefore available with the IRP for verification of claims. Claims shall be verified on availability of CD records and reanalysed and re-Submitted post verification

4. CLAIMS THEREFORE HAVE BEEN ANALYSED AND COMUTED ON 'PROVISIONAL' BASIS

### Annexure-1 Name of the corporate debtor: **SHREE RAM URBAN INFRASTRUCTURE LIMITED** Date of commencement of CIRP:6<sup>TH</sup> NOV 2019 ; List of creditors as on: 15<sup>TH</sup> JUNE 2022

	S	Name of		ls of claim			Detai				Amount	Amount		Amount	Remark
	1.	Credi t-or	re	eceived			of clai				of	of any	of claim	of claim	s, if any
	N			1			admitt		1	<b>1</b>	contingen	Mutual	not	under	
	0.			Amount	Amount	Nature	Amount	Amount	Whet	% of	t	dues,	admitted	verifica-	
			of	claimed	of claim	of claim	covered	covered	her	votin	Claim	that may		tion	
			recei		admitted		by	by	rel	g		be set-off			
			pt				security	guarant	ate	share					
							interest	ee	d	in					
									pa	CoC					
									rty						
1		SREI	06 12 2	4276895410	14276000	FINANCIAL	14276000		4	14.15%	0	0	0	142760000	DI 7 SEE
1		EQUIPMENT	00.12.2 019		00	CREDITOR	14270000			14.1570	0	0	0		NOTE
		FINANCE			00		00								BELOW
		LIMITED	0 < 10 0	100000000000000000000000000000000000000	2	EDIANGLA	0		220	0	2	2	<u>^</u>		
2			06.12.2 019	18779737693	0	FINANCIAL CREDITOR	0	0	NO	0	0	0	0		PLZ SEE
		DULLS	017			CREDITOR									NOTE
		HOUSING													BELOW
		FINANCE													
2		LIMITED	06 12 2	20719756238	06507406	EINANCIAL	06507406	0	NO	05 150/	0	0	0	965074966	
3		HOME BUYERS	00.12.2 019		86597486 60	CREDITOR	8059/480	0	NO	85.15%	0	0	0	865974866	NOTE
		DUIEKS			00		00								BELOW
4			00.12	14861203644	0	FINANCIAL	0	0	NO	0	0	0	0		PLZ SEE
4			09.12. 2020	14001203044	U	CREDITOR	U	U III		V	U I	U	U I		NOTE
		XLALTT X11 LTD.	2020												BELOW
															DELOW
┢					58637502		10087348							100873486	
		&ANR			58637592 985		10087348 660							100873486 60	

List of secured financial creditors belonging to any class of creditors (Amount in INR RS.)

NOTE :- A. 1. IRP Team was unable to verify the Claims with the Records of the Corporate Debtor and was prevented from discharging their duties due to total Non co-operation by the Erstwhile Directors/ Promoters of the Corporate Debtor

2. Official Liquidator has not handed over Records/ Documents or assets in this possession and shall hand over the custody of Assets of the CD after reimbursement of their dues as per the orders of Hon'ble High Court, Mumbai

3. No details were therefore available with the IRP for verification of claims. Claims shall be verified on availability of CD records and reanalysed and re-Submitted post verification

4. CLAIMS THEREFORE HAVE BEEN ANALYSED AND COMUTED ON 'PROVISIONAL' BASIS

# Annexure-2 Name of the corporate debtor: .....; Date of commencement of CIRP:.....; List of creditors as on: .....

## List of unsecured financial creditors belonging to any class of creditors

(Amount in I)

												(Amount	III I)
S1.	Name	Detai	ils of		De	tails of clain	n admitted		Amount of	Amount	Amount of	Amount of	Remarks
No.	of cre-	claim re	eceived						contingent	of any	claim not a	claim und	if any
	ditor	Date of	Amount	Amount	Nature	Amount	Whether	% of voting	Cliiim	mutual	dmitted	er verifica	
		receipt	claimed	of claim	of claim	covered	related	share in		dues, that		tion	
				admitted		by	party?	CoC		may be			
						guarantee				set-off			

#### Annexure -3

Name of the corporate debtor: .....; Date of commencement of CIRP:....; List of creditors as

on: .....

## List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in I)

-													(	
S1.	Name	Deta	ils of		Details o	of claim ad	mitted			Amount	Amount	Amount	Amount	Remarks
No.	of cre-	claim	receive							of conti-	of any	of claim	of claim	, if any
	ditor	(	d								mutual	not	under	
		Date	Amou	Amount	Nature	Amount	Amount	Whether	%	Chtim	dues,	admitted	verifica-	
		of rec	nt clai	of claim	of	covered	covered	related	voting		thilt		tiOR	
		eipt	med	admitte	claim	by secur	by guar	party?	share in		may be			
		1		d		-ity	antee	1 2	CoC		set-off			
						interest								

## Annexure — 4 Name of the corporate debtor: .....; Date of commencement of CIRP:....; List of creditors as on: .....

## List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in I)

												(Alloult	
S1.	Name	Detai	ils of		Detail	s of claim	admitted		Amount	Amount of	Amount	Amount	Remarks,
No.	of cre-	claim re	eceived						of conti-	any mutual	of claim	of claim	if any
	ditor	Date	Amount	Amount	Nature	Amount	Whether	% of	ngent	dues, that	not	under	
		of	claimed	of claim	of claim	covered	related	Voting	Cliiim	may be	admitted	verification	
		receipt		admitted		by guar-	party?	share in		set-off			
						antee		CoC					

### Annexure — 5

Name of the corporate debtor: .....; Date of commencement of CIRP:....; List of creditors as

on: .....

List of operational creditors (Workmen)

(Amount ink)

						-			I				-
S1.	Name of	Name	Details o	of claim		De	etails of clai	m admitted	Amount	Amount	Amount of	Amount of	Remarks,
No.	authorised	of	recei	ved					of conti-	of any	claim under	claim not a	if any
	representa-	work	Date	Amount	Amount	Nature	Whether	% voting	ngent	mutual	verification	dmitted	
	tive, if any	man	of	claimed	of claim	of	related	share in	Cliiim	dues,			
			receipt		admitted	claim	party?	CoC, if		that may			
			_					applicable		be			
										set-off			

#### Annexure — 6 Name of the corporate debtor: .....; Date of commencement of CIRP:.....; List of creditors as on: .....

## List of operational creditors (Employees)

(Amount ink) Details of Amount of Remarks, Name Details of claim admitted Amount Sl. Name of Amount Amount claim not if any No. authorised if empl claim received of continof any of claim mutual under admitted Amount of Nature Whether % of gent claim representa--oyee Date Amount of claimed claim of related voting shar dues, th verifica tive, if any admitted claim party? e in CoC, tion receipt at may be setif Off applicable

#### Annexure — 7

Name of the corporate debtor: .....; Date of commencement of CIRP:....; List of creditors as

on: .....

## List of operational creditors (Government dues)

(Amount ink)

S1.		claimant		ils of	De	etails of cla	aim admitte	ed	Amount	Amount	Amount	Amount of	
No.			claim r	eceived					of contin-	of any	of claim	claim not	if any
			Date	Amount	Amount of	Nature	Whether	% of	gent claim	mutual	under	admitted	
	Donostmo	Course	of	claimed	claim	of	related	voting shar		dues, th	verifica		
	Departme	Govern	receipt		admitted	claim	party?	e in CoC,		at may	tion		
	nt	ment						ir		be set-			
								applicable		Off			

## Annexure — 8 Name of the corporate debtor: .....; Date of commencement of CIRP:....; List of creditors as on: .....

## List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl.	Name				Details	of claim adm	nitted		Amount	Amount	Amount		Remarks,	
No.	of cre	rece	ived							of contin-	of any	of	of claim	if any
	ditor	Date of	Amou	Amou	Natur	Amount	Amount	Whether	% of	gent	mutual	claim	under	
		receipt	nt clai	nt of cl	e of cl	covered	covered	related	voting	Clilim	dues,	not ad-	verifica-	
		_	med	aim ad	aim	by	by guara	party?	share in		that may	mitted	tion	
				mitted		security	-ntee		CoC		be set-off			
						interest								

## Annexure — 9 Name of the corporate debtor: .....; Date of commencement of CIRP:.....; List of creditors as on: .....

## List of other creditors (Other than financial creditors and operational creditors)

(Amount ink)

Sl.			ails of			Details of c			Amount	Amount	Amount		Remarks,
No	of cre	claim r	received			m admitte	d		of contin	of any	of claim	of claim	if any
	-ditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount co vered by Security interest	Amount co vered by guarantee	Whether related party?	-gent Claim	mutual dues, that may be set-off	not admitted	under verifica- tion	
										set-on			